

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-103**  
IB-533(ND)/2020

**IN THE MATTER OF:**

M/s. Parmod Mittal

Vs.

JKR Techno Engineers Private Limited

....APPLICANT

....RESPONDENT

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 19.02.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SMT SUMITA PURKAYASTHA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Ashok Kumar Juneja, Mr. Mitlesh Kumar Singh, Mr. Akash Srivastava, Ms. Akshita Rishi, Advocates

For the Respondent

:

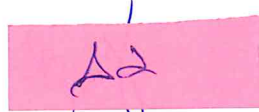
For the Intervener

:

**ORDER**

Counsel for the Operational Creditor is present. Registry is directed to issue notice to the Corporate Debtor. The counsel for the Operational Creditor is directed to send private notice at its registered office address of the Corporate Debtor by all modes and file proof of service along with affidavit.

List on 01.05.2020.



**(SUMITA PURKAYASTHA)**  
**MEMBER (TECHNICAL)**



**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**